

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 131
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

v.

Era Infra Engineering Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 05.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

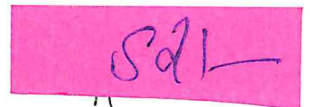
PRESENTS:

For the Resolution Applicant	Mr. K. Datta, Mr. Rahul Gupta, Mr. Hitesh Kumar & Ms. Udit Singh, Advs.
For the Respondent	Mr. Nitin Pandey & Mr. Anshuman Gupta, Advs. Ms. Manisha Chaudhary & Mr. Mansumyer Singh, Advs.
For Steel Authority of India	Ms. Veronica Mohan & Ms. Deepa Chansoliya, Advs.
For CA-1063(PB)/2019	Mr. Karanveer Jindal, Adv. For R-1 & 2
For ICICI Bank	Mr. Vikram Babbar & Mr. Manubhav Anand, Advs.

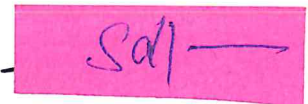
ORDER

Due to paucity of time matter could not be taken up.

List for further consideration on 08.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)